

Santosh

***IN THE HIGH COURT OF BOMBAY AT GOA***

***LD-VC-CW – 226 OF 2020***

Damodar L. Bhat. .... Petitioner.

Versus

Shree Ramnath Damodar Saunsthan  
and others. .... Respondents.

Mr. Girish Sardesai, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia,  
Additional Government Advocate for Respondents No.3,4,5,6 &  
7.

***Coram : M.S. Sonak &  
Smt. M.S. Jawalkar, JJ.***

***Date : 1<sup>st</sup> October, 2020.***

**P.C. :-**

Heard Mr. Girish Sardesai for the Petitioner. Mr. D. Pangam, the learned Advocate General appears, along with Ms. Maria Correia, Additional Govt. Advocate for Respondents No.3 to 7.

2. Issue notice to Respondents No.1 and 2, returnable on 2<sup>nd</sup> November, 2020. In addition to the usual mode of service, private service is permitted.

3. By keeping the issue of maintainability of such a petition open, taking into consideration the prevalent situation, we restrain the Respondents from evicting the Petitioner from the premises

which he is presently occupying, as also from disconnecting the electricity supply and water supply connections to the said premises, until the returnable date.

4. Pendency of this Petition will be no bar to both, the Petitioner as well as the Respondents, seeking recourse to the alternate remedies.

5. S.O. to 2<sup>nd</sup> November, 2020.

***Smt. M.S. Jawalkar, J.***

***M.S. Sonak, J.***